COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 225 of 2016 in
DFR No. 675 of 2016

Dated: 5th May, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Maharashtra State Electricity Distribution Co. Ltd. …Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. …Respondent(s)

Counsel for the Appellant(s) : Ms. Deepa Chawan
Mr. Kiran Gandhi
Ms. Ramni Taneja

Counsel for the Respondent(s) : Mr. Anurag Sharma
Mr. Tushar Jain for R.2

ORDER

IA No. 225 of 2016
(Appl. for condonation of delay in filing)

Issue notice. Mr. Anurag Sharma takes notice on behalf of Respondent No.2 and seeks three weeks time to file reply. Notice be issued to the other respondents returnable on 05/07/2016. Dasti, in addition, is permitted.

Learned counsel for the appellant states that **Prayas Energy Group** was a party before the State Commission and she seeks time to take steps to implead the **Prayas Energy Group** as a party respondent. She is permitted to do so.

List the matter on ***05/07/2016.*** In the meantime, reply may be filed on or before 26/05/2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 16/06/2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/mk